

NOTE

This is for the information of Advocates/Litigants etc. that the Office of Advocate General, Haryana, Chandigarh has submitted the D.O. Letter No.342 dated 24.01.2025 to this Hon'ble Court and same is on the subject "Regarding supply of advance copy of petitions in the Office of Advocate General, Haryana, wherein the following modifications have been made as regards the supply of the advance copies and all other requirements as mentioned in the office order dated 15.01.2025 shall remain same:

1. It shall be mandatory to submit the physical copies of the advance petitions/miscellaneous applications in all matters i.e., Civil as well as Criminal, which shall be accepted only if it is identically same to the copy filed in the High Court.
2. The digital scanned copies along with the physical copies of the petitions as well as the miscellaneous applications shall be submitted in all those cases where e-filing has been made mandatory by the High Court i.e., civil writ petitions, execution first/second appeals, second appeals against order, criminal writ petitions or any other category as notified by the High Court from time to time.
3. Besides, the submission of digital scanned copy along with physical copy shall be submitted in the petitions seeking anticipatory bails or interim bail on emergent grounds such as medical grounds etc so as to ensure timely receipt of the instructions from the concerned police stations and to assist the Hon'ble Court in a prompt manner.
4. In other categories the submission of digital scanned copies along with the physical copy of petitions/misc. applications is made optional till further orders or till the time e-filing of the petitions is not made mandatory by the Hon'ble High Court of Punjab and Haryana.
5. The time for submission of advance copies is extended till 4 p.m.

The submission of physical and digital scanned copies has been made mandatory in order to ensure that the purpose of serving advance copies is fulfilled by taking timely instructions and submission of advance copy is not a mere formality. Hence, the cooperation extended from the Bar in this regard would be appreciable."

BY ORDER OF HON'BLE THE CHIEF JUSTICE

B.O.D. 30.01.2025